

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420
IB/736/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

...

Applicant

Versus

Vikas Verma

...

Respondent

Under Section 95(1) of IBC 2016.

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant

: Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya
Sharma, Adv.

For the Respondent

:

For the RP

: Mr. Azeem, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **26.02.2024**.

Sd/-
(Court Officer)